

*Alleged assault by police officer on  
Shri Harin Pathak, M.P.*

SHRI GUMAN MAL LODHA (Pall): Mr.

(Interruptions)

Speaker, Sir, on 2nd November, some people were gunned down by police personnel in a village in district Murshidabad of West Bengal but nothing has been done so far against the culprits and no one has been given compensation. (Interruptions)

13.00 hrs.

MR. DEPUTY-SPEAKER: Zero Hour is over. We can take up Papers to be Laid on the Table.

12.57 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

(Interruptions)

SHRIBASUDEB ACHARIA: Thousands of workers are not getting their salary. The Prime Minister has not replied properly. The Government have stopped the Budgetary Support. (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned for lunch to meet once again at 2 o'clock.

13.04 hrs.

SHRI RUPCHADN PAL (Hooghly): Has this Government any sympathy for the working-class?

*The Lok Sabha then adjourned for Lunch till fourteen of the clock*

(Interruptions)

*The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock*

SHRI SUDARSAN RAY CHAUDHURY (Serampore): The Prime Minister has responded in a cavalier manner. The entire gamut of this policy should be withdrawn immediately lock, stock and barrel.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

12.58 hrs.

Notification Under Companies Act,  
1956

*At this stage, Shri Sudarsan Raychaudhuri and some other hon. Members came and stood near the Table*

[English]

(Interruptions)

SHRI SUDARSAN RAY CHAUDHURI: It has caused great resentment among the workers. The Prime Minister has not responded properly. Under the circumstances, we cannot sit quiet at all. Unless this policy is withdrawn, we cannot allow this House to function like this. The workers are not getting their salary. The Adjournment Motion should be taken up immediately. We demand the withdrawal of this Policy of the Government.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table a copy of the Company Law Board (Fees on Applications and Petitions) (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 787(E) in Gazette of India dated the 29th September, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in the Library. See No. L.T.2704/92]

**Notification Under Essential Commodities Act, 1955 and Review on the Working and Annual Report of the National Co-operative Consumer's Federation of India Ltd., New Delhi for 1991-92**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): Sir, on behalf of Shri Kamaluddin Ahmed, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 6 of the Essential Commodities Act, 1955:-

- (1) (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1992 published in Notification No. S.O. 612(E) in Gazette of India dated the 10th August, 1992.
  - (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1992 published in Notification No. S.O. 730(E) in Gazette of India dated the 1st October, 1992.
- [Placed in the Library. See No. L.T.2705/92].
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 1991-92 along with Audited Accounts
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Consumer's

Federation of India Limited, New Delhi, for the year 1991-92.

[Placed in the Library. See No. L.T.2706/92].

**Review on the working of and Annual Report of the National Facility for Animal Tissue and Cell Culture Pune for 1991-92 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM: Sir, I beg to lay on the table -

- (1) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1991-92 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1991-92.

[Placed in the Library. See No. L.T.2707/92].

- (3) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:-

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| <ul style="list-style-type: none"> <li>(i) Statement No XXII - Ninth Session, 1987<br/>[Placed in the Library See No L T 2709/92]</li> <li>(ii) Statement No XXX - Tenth Session, 1988<br/>[Placed in the Library See No L T 2709/92]</li> <li>(iii) Statement No XXVI - Eleventh Session, 1988<br/>[Placed in the Library See No L T 2710/92]</li> <li>(iv) Statement No XXIII - Twelfth Session, 1988<br/>[Placed in the Library See No L T 2711/92]</li> <li>(v) Statement No XXIII - Thirteenth Session<br/>[Placed in the Library See No L T 2712/92]</li> <li>(vi) Statement No XXI - Fourteenth Session, 1989<br/>[Placed in the Library See No L T 2713/92]</li> </ul> | } Eighth Lok Sabha |
| <ul style="list-style-type: none"> <li>(vii) Statement No XVI - First Session, 1989<br/>[Placed in the Library See No L T 2714/92]</li> <li>(viii) Statement No XVII - Second Session, 1990<br/>[Placed in the Library See No L T 2715/92]</li> <li>(ix) Statement No XIII - Third Session, 1990<br/>[Placed in the Library See No L T 2716/92]</li> <li>(x) Statement No XI - Sixth Session, 1990<br/>[Placed in the Library See No L T 2717/92]</li> <li>(xi) Statement No X - Seventh Session, 1991<br/>[Placed in the Library See No L T 2718/92]</li> </ul>   | } Ninth Lok Sabha  |
| <ul style="list-style-type: none"> <li>(xii) Statement No IX - First Session, 1991<br/>[Placed in the Library See No L T 2719/92]</li> <li>(xiii) Statement No VI - Second Session, 1991<br/>[Placed in the Library See No L T 2720/92]</li> <li>(xiv) Statement No IV - Third Session, 1992<br/>[Placed in the Library See No L T 2721/92]</li> <li>(xv) Statement No II - Fourth Session, 1992<br/>[Placed in the Library See No L T 2722/92]</li> </ul>   | } Tenth Lok Sabha  |

**Review on the Working of and Annual Report and Audited Accounts of the Indian Petrochemicals Corporation Ltd., Vadodra, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): Sir, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Vadodra, for the year 1991-92.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodra, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. L.T.2723/92].

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1991-92 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1991-92.

[Placed in the Library. See No. L.T.2724/92].

- (3) (i) A copy of the Annual Report (Hindi

and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1991-92 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1991-92.

[Placed in the Library. See No. L.T.2725/92].

**Report of the Comptroller and Auditor General of India Union Government - (No. 15 of 1991) (Commercial) - Heavy Engineering Corporation Ltd. Under Article 151 (1) of the Constitution.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 15 of 1991) (Commercial) — Heavy Engineering Corporation Limited under article 151 (1) of the Constitution. [Placed in the Library. See No. L.T.-2726/92].

**Review on the Working of and Annual Report, audited Accounts of Tea Trading Corporation of India Ltd, Calcutta, 1990-91 and Statement for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of

Shri Salman Khursheed, I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1990-91.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. L.T 2727/92].

14.07 hrs.

#### ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 20th August, 1992:-

(1) The Appropriation (Railways) No. 3 Bill, 1992.

(2) The Appropriation (Railways) No. 4 Bill, 1992.

(3) The Jammu and Kashmir Appropria-

tion (No. 2) Bill, 1992.

(4) The Appropriation (No. 3) Bill, 1992.

(5) The Appropriation (No. 4) Bill, 1992.

(6) The Rehabilitation Council of India Bill, 1992.

(7) The Indo-Tibetan Border Police Force Bill, 1992.

(8) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 20th August, 1992:-

(1) The Constitution (Seventieth Amendment) Bill, 1992.

(2) The Constitution (Seventy-first Amendment) Bill, 1992.

(3) The Jammu and Kashmir State Legislature (Delegation of Powers) Bill, 1992.

(4) The Foreign Trade (Development and Regulation) Bill, 1992.

(5) The Indian Ports (Amendment) Bill, 1992.

(6) The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992.

(7) The National Waterway (Kollam-Kottapuram stretch of West Coast Canal and Champakara and Udyogmandalam Canals) Bill, 1992.